

1 MCRC-28295-2025 IN THE HIGH COURT OF MADHYA PRADESH AT INDORE BEFORE HON'BLE SHRI JUSTICE SUBODH ABHYANKAR ON THE 10th OF JULY, 2025 MISC. CRIMINAL CASE No. 28295 of 2025 KULDEEP SINGH BHARAT SINGH Versus THE STATE OF MADHYA PRADESH

Appearance:

Shri Rishiraj Trivedi - Advocate for the applicant.

Shri Virendra Khadav- G.A. for the State.

<u>ORDER</u>

They are heard. Perused the case diary/challan papers.

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2] This is the applicant's first bail application filed under Section 483 of B.N.S.S., 2023/439 of Criminal Procedure Code, 1973, as he / she is implicated in connection with Crime No.29/2025 registered at Police Station Narcotics Cell Indore, Neemuch Cell, District- Neemuch (MP) for offence punishable under Sections 8/15 of the NDPS Act. The applicant is in custody since 04.06.2025.

3] Allegation against the applicant is that he was found in possession of 23 kg poppy straw, the commercial quantity of which is 50 kg.

4] Counsel for the applicant has submitted that the applicant is lodged in jail since 04.06.2025 and the final conclusion of trial is likely to take sufficient long time. It is further submitted that there are no criminal antecedents of the applicant. Hence, it is submitted that the bail application may be allowed.

5] Counsel for the respondent / State, on the other hand has opposed the prayer.

6] Having considered the rival submissions, and on perusal of the case diary, this Court is inclined to allow the present application.



2

MCRC-28295-2025

7] Accordingly, without commenting on the merits of the case, the application filed by the applicant is allowed. The applicant is directed to be released on bail upon furnishing a personal bond in the sum of Rs.25,000/- (rupees twenty five thousand) with one solvent surety of the like amount to the satisfaction of the trial Court for his/her regular appearance before the trial Court during trial with a condition that he / she shall remain present before the court concerned during trial and shall also abide by the conditions enumerated under Section 437 (3) Criminal Procedure Code, 1973.

8] M.Cr.C. stands *allowed* and *disposed of*.Certified copy as per rules.

(SUBODH ABHYANKAR) JUDGE

Bahar